

SHRI I. M. NANAVATI MEMORIAL NATIONAL MOOT COURT COMPETITION 2022-23



January 20-22, 2023

Rulebook for the National Moot Court Competition

Host

Faculty of Law (GLS Law College), GLS University, GLS Campus, Opp. Law Garden, Ellis Bridge, Ahmedabad - 380006. Gujarat.

MOOT COURT COMMITTEE

Patron Shri Sudhirbhai Nanavati

President, GLS University

Convener Dr. Mayuri Pandya

Director, GLS Law College, GLS University

Faculty Coordinator Dr. Vidhi Shah (9879797182)

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Shri I. M. Nanavati

This stalwart of law was born in the city of Jambusur near Bharuch in 1920 and bore the name Shri I.M. Nanavati. He came to Ahmedabad for law studies and at a very young age joined the bar in the footsteps of his father. In the initial years of his practice he joined Maneklal Harilal Mills to look into Labour and Company Matters. With his foresight and hard work he became famous and in a short time span he became one of the renowned advocates of India. He always took a keen interest in overall development of the people and in development of Educational Institutions. He was deeply interested in the promotion of education and did tremendous work in that field. His busy practice however was no bar to his love for social and educational activities, in which he took leading and prominent part. The inspiring zeal and managerial ability of Late Shri I. M. Nanavati had gone a very long way in establishing Gujarat Law Society. He contributed greatly to the stability and steady growth of the society during the period of his association with the Gujarat Law society. He was a teacher at the Law Faculty and is even today remembered for his outstanding quality and contribution as a teacher of Law, a very able administrator, and a noble human being who made his mark not only in the courts in Gujarat but also in the Supreme Court of India. He was an aware educationalist, a leading lawyer and the then Hon'ble Secretary of Gujarat Law Society. He left for the heaven on January 15, 1981 in the city of Nairobiat South Africa.

In the Will of Shri I. M. Nanavati he express his wish that "In the end, I desire that when I pass away, my mortal remains be drawn through the Ellisbridge Campus of the Gujarat Law Society of which I was a student and which I have served for more than 20 years as Hon. Secretary and the institutions where of which I developed, I have loved like my children"

To commemorate late Shri I. M. Nanavati who made his mark as an advocate and as an educationalist, **Shri I.M. Nanavati Memorial National Moot Court Competition** is organized.

After his death Shri Nani Palkhiwala had said "India has lost an exceptionally able lawyer and the cause of public education has lost one of its great benefactors and ended with the beautiful lines:

"Lives of great men all remind us, We can make our lives sublime, And departing leave behind us, Foot prints on the sands of time...!"

ABOUT GUJARAT LAW SOCIETY

Gujarat Law Society (GLS) is a premier educational group, offering courses in multiple disciplines. It stands as a synonym for contemporary education in the region with its state-of-the-art infrastructure which houses nearly 29 institutes in various spheres. The society has a particularly expansive alumni group too which echoes the values that GLS has imparted, right since its inception. Being a part of some of the most distinguished corporations, across the globe, these members of the society's alumni have carved out a niche identity for themselves, that of being responsible, pragmatic and proactive.

GLS trust with superlative education began in 1927; almost 94 years back when a few visionaries stepped forward to transform the standards of education in the region. The institute derived its inspiration from and was founded by such luminaries as Sardar Vallabhbhai Patel, Shri Ganesh Mavlankar, and the first Speaker of the country and Shri I.M. Nanavati with the vision of Excellence in Education. It was their foresight in the year 1927 that laid the foundation for an organization which has illuminated lacs of lives ever since.

It is the dynamism, sagacity and pragmatic approach of the management of GLS that guided the society on its path to glory. Constant support by the governing council currently spearheaded by Shri Sudhir Indravadan Nanavati that has led GLS to grow from a single law college to nearly 29 institutions ranging from preparatory schools to graduate and post-graduate colleges in diverse areas such as arts, commerce, law, management, computer applications and professional courses.

About Faculty of Law, GLS University:

About GLS University

GLS University has been established with the objective of providing an ideal and creative learning environment and continuing the tradition of excellence in education of the sponsoring body of the University, viz., Gujarat Law Society (GLS).

Gujarat Law Society, established in the year 1927, is one of the largest and oldest educational institutions in the State of Gujarat. GLS currently has more than 25,000 students pursuing their graduate, post graduate and doctoral level studies at various levels within the university and its constituent colleges/institutions.

GLS has currently more than one million alumni, all established in several spheres of work including business, commerce, law, science, arts and culture. Several of these alumni are noted entrepreneurs.

The university is currently hosted in a state of art campus within the heart of the city fully equipped with advanced technological tools to facilitate education.

About Faculty of Law

Faculty of Law (FOL), constituent department of GLS University, is a premier destination for students interested in establishing a virtuous career in Law and aiming to become torch bearers of Justice. Faculty of Law has emerged as the most preferred destination for legal education.

The college has an advantage of senior and well experienced faculty members in the field of Law. The senior practicing advocates also contribute in teaching and providing experiential learning to law aspirants. The teaching pedagogy includes: classroom discussions, case studies, interactive presentations, guest lectures, expert sessions, seminars, conferences, and case law methods coupled with intensive practical training through moot courts. It is worthy to note that Faculty of Law has ventured in all possible educational arenas by organizing International Conferences, National Moot Court Competitions, National Sports Fest, various seminars at National and International level. It has now become the epicenter where knowledge liberates; ideas are conceptualized and shaped into existence.

The untiring contribution made by Faculty of Law has enabled the college to secure a position in Forbes Legal Power list 2020 as one of the most promising and top law schools.

Schedule

Key Dates	Key Events
October 3, 2022	Release of Moot Problem for Shri I.M. Nanavati Memorial National Moot Court Competition, 2022- 23.
November 1, 2022	Last date for Provisional Registration
	Via email mootcourt@glsuniversity.ac.in
November 5, 2022	Last date for Registration of the Institution via e-mail and Google form
	Link: https://forms.gle/en3F371Dff6suckT8
November 15, 2022	Last date for sending Clarifications
January 10, 2023	Last Date for Submission of Memorials (soft copy Word and PDF format) (By uploading memorials on Google Form)
January 16, 2023	Last Date for Submission of hard copy of the Memorials (2 copies from each side)
January 20, 2023	Orientation of the Event
	Researcher's Test
January 21, 2023	Inauguration
	Preliminary Round
	Quarter final Round
	Semi- final Round
January 22, 2023	Final Round
	Valedictory Ceremony

Rules and Regulations for the Competition

I. INTRODUCTION

- ➤ Short Title: These Rules shall bear the title Shri I. M. Nanavati Memorial National Moot Court Competition Rules 2022-2023
- **Definitions:** Unless otherwise stated following shall be construed asunder—
 - "Administrator" shall mean the Faculty of Law, GLS Law College and GLS University Moot Court Committee.
 - "Clarifications" shall mean any questions, inquires or doubts sent by a registered team (after final registration) to the organizers seeking any factual clarification(s) in the Moot Problem. The clarifications, if any, provided by the college shall be considered as if it were a part of the Moot Proposition and shall have no individual significance.
 - "Competition" means Shri I. M. Nanavati Memorial National Moot Court Competition, 2022-23
 - "Institution" means any recognized law School/College or University.
 - "Participating Team" means the team which has registered itself for the competition as per the rules for registration.
 - "Participating Institution" shall be presumed to be the parent institution of the participating teams. From each institute only one teams can represent the institute.
 - "Organizer" means the Faculty of Law, GLS University, and Ahmedabad.
 - "Rebuttals" refer to those arguments /questions that the Complainant may raise at the end of the main pleadings of all the Orators. This shall be replied to in the appropriate manner by the Respondent.
 - "Written Submission" means the memorandum of written submissions submitted by any Team.
 - Organizing Committee" means the Moot Court Committee hereinafter referred to as MOC or MCC
 - "MEC" means Memorial Evaluation Committee.

II. GENERAL RULES

- **Dress Code:** The participants shall adhere to following dress code when present in any courtroom during the Competition.
- **Female(s):** White salwar and kurta or white shirt and black trousers along with black coat and black shoes;
- Male(s): White shirt, black trousers and black tie along with black coat and black shoes.
- Language: The language of the Competition shall be English.

III.ELIGIBILITY AND TEAM COMPOSITION

- **Eligibility:** The Competition shall be open to students who are—Pursuing an integrated 5 years LL.B. program in India or pursuing a 3 year LL.B. program in India. Only 32 teams on first come first basis shall be allowed to register.
- Provided in furtherance to the above clause, the first 32 teams shall be reckoned on basis of the final registration.
- **Team Composition:** Each team shall constitute of 3 members, two 'Oralists'
- /'Mooter' and one 'Researcher'.
 - Only the team member(s) designated as Oralist/Mooter shall be allowed to put forth oral submissions.
 - Under no condition shall a team consisting more than 3 members be allowed to participate.

IV. ANONYMITY OF TEAMS

- Teams shall not reveal the identity in any form, except by means of the Team Code allotted to them during the Competition.
- The Written Submissions shall not reveal the identity of the team in any form and should not bear the logo, name etc. of the University represented.
- Any material presented to the Panel should be devoid of any identification marks/seal of the Team. If any such mark/seal exists, it must be rendered unrecognizable.
- Any violation of the above rules shall attract severe penalty or disqualification as determined by the MCC. The decision of the MCC in this regard shall be final, binding to the

participating team and shall not be subject to challenge by any team.

V. REGISTRATION

- The participating institutions must have to register by filling the Google form till **November 5, 2022** by 11.59 pm
- In order to confirm participation, teams of every Institution should register themselves with the Registration forms duly signed by the heads of the institution along with the fees of Rs.2500/-per team. Any team requiring accommodation will have to pay registration fees of Rs. 5000/-. Any form received after the last day of registration will not be allowed.
- The payment of registration fees will be through NEFT and the details are:

GLS Law College

HDFC BANK, NR MITHAKHAKISIX ROAD, NAVRANGPURA, AHMEDABAD

A/C NO. 57500000018593 IFSC CODE: HDFC0000006

MICE: 380240002

- Any registration form received without the receipt of the payment shall not be considered for the final registration.
- Any form received after the last day of registration will not be allowed.
- The teams shall be solely responsible for any delay caused due to delay in receipt of Registration Form.
- The amount once paid shall not be refunded.

VI. Change in Team Composition:

- Any change in team composition will not be entertained after the registration.
- In case of any unforeseen contingency where it becomes imperative to change the team competition, the participating team shall send an email regarding the same to the Administrator and MCC containing the compelling reason for the change. However, the change in the composition shall be done at the discretion of the MCC.

VII. RESEARCHERS'TEST

- The Researchers' Test shall be conducted on January 20, 2023
- The test shall be for duration of sixty (60) minutes only.
- The test shall consist of objective questions based on General Principles of the Statement of Facts, matter(s) of Law involved in the Moot Problem and General Principles of National and International Law. The Researchers' Test shall test the knowledge of the laws involved as well as the factual details of the Moot Problem and the application of the relevant laws to the circumstances in the Moot Problem.
- No notes, bare acts, books or any other material or electronic aid shall be permitted during the Researchers' Test.
- ONLY the Researcher as mentioned in the Registration Form shall be eligible to appear for the test.

FORMAT OF THE COMPETITION AND ORAL ARGUMENTS

The Competition is divided into 4 rounds:

- a. Preliminary Round
- b. Quarter Final Round
- c. Semi Final Round
- d. Final Round
- The time split between the speakers must be communicated to the Court Bailiff/clerk prior to the commencement of each Round. Once so informed, these timings shall not be changed.
- Use of any electronic gadgets is not permitted during the course of oral proceedings.
- Teams shall not disclose, in any manner whatsoever, for the entire duration of the Rounds, either their own individual identities or the identity of the institution that they represent, even if asked by the judges.
- Teams can pass on compendium of the sources they cite in their Memorials if so permitted by the judges.
- Team scores shall not be disclosed after every round. Teams must not make any attempt to gather any such information, until notified by the Organizing Committee.
- In case of absence of any team or failure of any team to reach in any of the oral submissions round will render disqualification of the team for that round. In such a case, their opponent shall make their oral submissions ex parte and the calculations shall be made accordingly.
- The oral arguments should be confined to the issues presented in the memorial.

Discrepancy shall not be permitted.

• The researcher may sit with the speakers during the oral submissions. However, No Researcher of any Team shall be permitted to address the Panel.

Evaluation shall be done on the basis of following criteria:

Particulars	Marks
Articulation of Issues	20
Presentation Abilities and Citation of Authorities	20
Court Mannerism	20
Application of Legal Principles	20
Response to the queries of Court	20

Any Team which violates any of the Rules with respect to the Oral Pleading Sessions would be penalized. The decision of the Bench shall be final in this regard.

VIII. CONDUCT OF THE ORAL ROUNDS

Preliminary Round

Draw of Lots: The matchup of teams in Preliminary Round shall be

Determined on the basis of draw of lots.

Each team will get 20 minutes to present their case. Total of 5 minutes can be reserved for Rebuttal, subject to the discretion of Judges. These 5 Minutes are exclusive of the 20 minutes given to each team.

The timing can be divided between both the speakers according to the wish of the team subject to a maximum of 12 minutes and minimum of 08 minutes per speaker.

Each team shall argue from both the sides in the Preliminary Rounds.

Only one (1) speaker from each team shall be permitted to rebut/sur-rebut.

In the preliminary round, the team with the higher aggregate speaker scores in the courtroom (including the rebuttal scores) shall win that round

If there is a tie in the aggregate speaker scores in case of a division bench, then the team with the higher memorial scores shall win that round.

The top 8 teams based on their Win/Loss ratio and Total Preliminary Score in the Preliminary Round, shall qualify for the Quarter Final Round. Following shall be the system for determining the teams that advance to the Quarter Final Rounds:

Quarter final Rounds

Eight teams based on the result of the Preliminary Round will qualify for the quarter-finals. The team shall argue only once in the quarter-finals. The side on behalf of which the team shall argue for the quarter-finals shall be decided by wayof draw of lots prior to the Quarter Final Round. The quarter-finals shall be a knock-out round.

Each team is allotted a total of 20 minutes to present their oral arguments.

The timing can be divided between both the speakers according to the wish of the team subject to a maximum of 12 minutes and minimum of 08 minutes per speaker.

The time division has to be informed to the Court Manager/Clerk before the beginning of the oral arguments.

A maximum of 5 minutes may be reserved per team for rebuttal and surrebuttal which shall be at the discretion of the judges which shall be exclusive of the above time limits.

The allotment of extra time shall be at the discretion of the judges.

• Semi-Final Rounds

Four teams from the Quarter-Final Round shall qualify for the Semi-Final Rounds.

Semi-Final Rounds shall also be knock out rounds.

Each Team shall argue only one side in the semi-finals, the side of which shall be decided by the way of the draw of lots.

Each team shall be allotted a total of 30 minutes to present their oral arguments.

The time division can be divided between both the speakers as per the discretion of the teams subject to a maximum of 17 minutes and minimum of 13 minutes per speaker.

A maximum of 5 minutes may be reserved per team for rebuttal and sur-

rebuttal which shall be at the discretion of the judges. The said 5 minutes shall be exclusive of the above time limits.

The allotment of extra time shall be at the discretion of the judges. Any time extension without due permission of the judges shall invite negative marking.

• Final Round

In the final round, the win-loss shall be decided on the basis of the aggregate score. No memorial score shall be added in the finals. Each team shall be allotted a total of 45 minutes to present their oral arguments.

The time division can be divided between both the speakers as per the discretion of the teams subject to a maximum of 25 minutes and minimum of 20 minutes per speaker.

This time division has to be informed to the Court Masters/ Clerks before the start of Oral Arguments.

A maximum of 5 minutes may be reserved per team for rebuttal and surrebuttal which shall be at the discretion of the judges. The said 5 minutes shall be exclusive of the above time limits.

The allotment of extra time shall be at the discretion of the judges.

Any time extension without due permission of the judges shall invite negative marking.

X. RULES FOR WRITTEN SUBMISSION/MEMORIAL EVALUATION

Teams shall prepare and submit memorials from both the sides. Late submissions beyond the stipulated time shall be penalized according to the format mentioned herein in this section.

Format of memorial

Body of the memorial shall include:

The cover page with the cause title	
Table of contents	
List of Abbreviations	
Index of Authorities	
Statement of Jurisdiction	
Statement of facts	
Statement of issues	
Summary of Arguments	

Arguments Advanced

• The font of the body of the memorial should be in the following format:

Font of the body of the memorial: Times New Roman, size 12,

Line spacing: 1.5 *Heading:* Font size 14

Prayer

The font to the foot notes: Times New Roman, size 10. **Alignment:** Justified

Teams shall cite all authorities in the Written Submission using footnotes following the Bluebook Method of Citation (20th edition).

NOTE: Footnotes should be limited only to citations and in no case shall footnotes contain additional information or arguments. Any such attempt shall invite Negative Marking.

XI. Additional Rules for Memorial Submission:

- a) Pages should be numbered at the bottom middle.
- b) All the Memorials Received within the time schedule will be evaluated by the MEC.
- c) The Evaluation done by the MEC will be final and binding.
- d) Each team shall send one hardcopy of each side to the organizers within the time limits prescribed in the rules. Any difference in the hardcopy and the softcopy submitted will attract disciplinary action as per the discretion of MCC.
- e) The teams will have to send 1 hard copy of the memorial from each side in adherence to the dates provided in the rulebook.
- f) The memorials shall not contain any form of identification apart from the team code.
- g) If any such identification or mark, symbol, etc. which has the effect of identifying the team is found on the memorial, then it shall result in instant disqualification.
- h) The memorial shall be of a maximum of 35 pages including the cover page and Pleadings. No annexure, photographs, exhibits, etc. should be added to the memorial.

- i) Each Memorial shall have the following and only the following on its cover page:
- j) The team code on the upper right-hand corner of the cover page
- k) The name and place of the forum
- 1) The relevant legal provision under which it is filed
- m) Name of parties and their status
- n) On whose behalf the memorial is filed.

XII. SUBMISSION OF THEMEMORIALS:

Participants have to send the soft copy of the Memorials, one from the appellant and other from the respondent (both in Word and PDF format) side. They must be uploaded on the Google form, the link for the same shall send in due course latest by January 10, 2023 (23:59 hours IST) with the subject "Memorials for Team Code". The file names of the electronic copies of the Memorials must contain only the team code and the side being represented in the following format: e.g. (for Team Code TM01) TM01 (A) or TM01(R)).

The deadline for submission of two hard copy of the memorial for all participants will be January 16, 2023 by (23:59 hours IST). The teams must send Two(2) hard copy of their Memorials from each side to the following address:

Address: Faculty of Law, GLS University, GLS Campus, Opp.Law Garden, Ellisbridge, Ahmedabad-380006, Gujarat.

- The content of these additional memorials should not differ from the content of the soft copies submitted to the Organizers.
- Petitioner memorials are required to have a Blue cover and Respondent memorials are required to have a Red cover.

The Memorial shall be evaluated on following parameters:

Description	Marks
a) Knowledge and Presentation of Facts	20
b) Knowledge of Law	20
c) Extent and Use of Research	20
d) Authorities Cited	15

e)Format	15
f) Overall Draft	10

XIII. PENALTIES [MEMORIALS]:

Late Submission	3 marks per memorial every 12 hours after the deadline of submission. Disqualification beyond 48 Hours.
Wrong File Name	1 mark per Memorial
Failure to submit Memorial as one File	1 mark per Memorial
Exceeding page limits	1 mark per exceeding page
Failure to include the sections in the Memorial	3 marks per section
Failure to include the required information on the cover page	1 mark per violation
Failure to use the correct color coding	2 marks per Memorial

XIV. TIE BREAKER:

In the event of tie between the marks of two teams, following

criteria shall be considered in order of their mentioning:-

1. Preliminary Round

- a. Memorial Marks
- b. Application of legal principles

2. Quarter-finals

- a. Memorial marks.
- b. Response to the queries of the Court.

3. Semi-finals

- a. Memorial marks.
- b. Response to the queries of the Court.

XV. CATEGORIES OF THE AWARDS

(TOTAL CASH PRIZE OF RS. 5 LACS 46 THOUSAND)

Sr. No.	Category of Awards/Certificate	Cash Prize
1	Trophy and E-Certificate to the Winning Team	2,25,000
2	Trophy and E-Certificate to the First Runners Up Team	1,50,000
3	Trophy and E-Certificate to Best Advocate: Petitioner: Respondent:	50,000 50,000
4	Trophy and E-Certificate to Best Memorial: Petitioner: Respondent:	25,000 25,000
5	Trophy and E-Certificate to Best Researcher	21,000

In case of any Queries and Clarifications feel free to contact us at mootcourt@glsuniversity.ac.in

XVI. INTERPRETATION OF THE RULEBOOK

- The interpretation of these rules by the organizer shall be conclusive. The decision of the organizers for the above stated rules shall be final and binding to the participating teams.
- Rules should be strictly adhered to. Any deviation from the above stated rules would attract penalties at the discretion of the MCC.
- All Participants are expected to maintain decorum in the Court during the competition and are expected to conduct themselves in a manner befitting the legal profession. The Organizers reserve the right to take appropriate action for any unethical, unprofessional and immoral conduct.
- The Organizers' decision as regards the interpretation of rules or any other matter related to the competition will be final and binding.
- If there is any situation which is not contemplated in the rules, the Organizers' decision on the same shall be final and binding.
- The Organizers reserve the right to vary, alter, modify, or repeal any of the above rules without any prior notification if so required and as they may deem appropriate. In case of any grievance, the team shall register a complaint with the Student Coordinator and shall not approach the Bench of judges or any other faculty/office holder for the same.
- All the above stated rules are inclusive for the competition.